

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/265/ (IB)/2017
NAME OF THE PETITIONER(S) : SHIVASAKTHI MARKETING PVT LTD
NAME OF THE RESPONDENT(S) : SRINIDHI FABRICS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A. L. Sathya Narayana for Petitioner M. S. Sathya Narayana

ORDER

Counsel for the Petitioner present. It is seen that, on 07.06.2017, the Petitioner was directed to make compliance with the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016, on or before 15.07.2017. But, the same has not been complied with by the Petitioner within the stipulated time as per the Notification dated 29.6.2017. The Petition abates for non-compliance of the said provisions of the Code. Accordingly, the Petition is dismissed with liberty to the Petitioner to file a fresh, if he so desired. w

S. Vijayaraghavan
(S. Vijayaraghavan)
Member (Technical)
PAM

Ch. Md. Sharief Tariq
(Ch. Md. Sharief Tariq)
Member (Judicial)